श्री सिकन्दर बख्त : नागरिकता प्रदान करने का सम्बन्ध तो इस मंत्रालय से नहीं है लेकिन मैं यह यकीन दिलाता हूं कि कोई भी हजरात जिनको मदद की जरूरत होगी और वे मागेंगे तो उनको मिलेगी। लोन असिस्टेंट्स या फाइनेंशियल असिस्टेंट्स के लिए किसी को मना नहीं किया गया है। मैं इत्तला के लिए माननीय सदस्य को बतला दूं कि 75 बीघा फी फैमिली ज़मीन दी गई है। और कुल 86197 बीघे ज़मीन दी गई है। इस लिये उन को मदद तो दी गई है....

एक माननीय सदस्य : क्या एक आदमी को 75 बीघे दी गई है ?

श्री सिकन्दर बख्त : जी, 75 बीघे फ़ी फैमिली।

श्री जगदीश प्रसाद माथुर : क्या यह सही है कि अधिकांश शरणार्थी अभी भी कैम्पों म रह रहे हैं और जो लोग कैम्पों में रह रहे हैं उन पर अभी तक सरकार ने कितना रुपया व्यय किया है ? कैम्पों में सरकार का जो रुपया व्यय हुआ है, उस के आधार पर यदि सरकार उन के पुनर्वास की व्यवस्था कर देती, तो इस से उन की समस्या का समाधान हो सकता था। जालौर जिले के भीनमाल स्थान पर छाछरा नाम का नगर बसाने की एक योजना थी, जिस से उन के गांव की स्मृति भी कायम रह सके— क्या उस योजना पर विचार किया गया है ? जिन अध्यापकों को सरकार ने प्रारम्भ में कुछ सहायता दी थी, अब उस को रिक्वर करने का प्रयास किया जा रहा है। राजस्थान सरकार ने इस सम्बन्ध में आप के पास सिफारिश की है कि इन शरणार्थियों को जो कुछ दिया गया है, जब तक उन का स्थायी पुनर्वास न हो जाय, वह उनसे वापस न ली जाय। इन शरणार्थियों में बहुत से डाक्टर्स हैं, इन्जीनियर्स हैं, ऊंचे क्वालिफाइड लोग हैं, लेकिन वे लोग अपने देश में नौकरी नहीं कर सकते हैं, क्योंकि उन के पास यहां की नागरिकता नहीं है। इस लिये जो क्वालिफाइड लोग हैं, उन को नौकरी मिल सके, इस सम्बन्ध में आप ने तात्कालिक कोई व्यवस्था नहीं की है—इस सम्बन्ध में आप का क्या विचार है ?

श्री सिकन्दर बख्त : आनरेबिल मेम्बर ने शरणार्थियों की कैटगरीज़ को मिक्स-अप कर दिया है। जिस पर्टिकुलर कैटेगरी का ज़िक्र किया गया है, उन में से कोई शरणार्थियों के कैम्प में नहीं है।

Old Age Pension to Destitutes

\+
*563. SHRI YADVENDRA DUTT:
DR. RAMJI SINGH :

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have a scheme to pay old age pension to the destitutes, widows and orphans of the country;

(b) if so, a brief outline of the same; and

(c) if not, the reasons thereof?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क) जी, नहीं।

(ख) प्रश्न ही नहीं उठता।

(ग) अनेक राज्य सरकारें पहले ही वृद्धावस्था पेंशन योजनाएं चला रही हैं। विभिन्न राज्य सरकारों द्वारा भिन्न-भिन्न प्रकार की सहायता दी जाती है।

SHRI YADVENDRA DUTT: This question relates specifically to old age pension to those who are incapable of earning such as destitutes, widows and orphans. According to the answer, some of the States are giving something. I would like to know whether on an all-India basis the Government of India is going to prepare a scheme to give to these destitutes, orphans and widows old age pension or financial help to make their lives a little liveable. What are

the standards on which the State Governments are giving this pension and which are the States?

श्री घन्ना सिंह गुलशन : श्रीमानजी, यह विषय राज्य सरकारों का भी है, राज्य सरकारें पहले ही इस किस्म की सहायता दे रही हैं, लेकिन केन्द्र उन को सुझाव दे सकता है। राज्य सरकार के अलावा कुछ संस्थायें भी उन की सहायता करती हैं, जैसे पंजाब में अमृतसर जिले के तरनतारन स्थान पर भाई वीर सिंह वृद्ध घर है—वे लोग भी इन की सेवा कर देते हैं।

SHRI YADVENDRA DUTT: What is being done in Uttar Pradesh on this point and whether the Government is considering the scheme on these lines?

श्री घन्ना सिंह गुलशन : यह सैन्टर का विषय ही नहीं है, यह राज्य सरकारों का विषय भी है।

THE PRIME MINISTER (SHRI MORARJI DESAI): It is not the responsibility of the Central Government. It is the responsibility of the States.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): The question related to the old age people but the hon Member has mentioned orphans. Although orphans are looked after by the State Governments, the Central Government has schemes in respect of various States and we fix quota for help. For instance, a particular State may be allotted about 2000 cases of orphans and there, we are helping. Then also there is a provision of help for destitute women. This is also done with Central help. But the question is about old age pension. About that the Central Government has no such scheme. This is generally done by the State Governments.

डा० रामजी सिंह : मैं माननीय मंत्री जी से जानना चाहता हूं कि जब निराश्रितों को वृद्धावस्था में मदद करने के लिए संविधान के निदेशक तत्वों में बात कही गई है और जनता पार्टी के चुनाव घोषणा-पत्र में भी इस का संकेत है, और जब कि 7, 8 राज्यों की सरकारें कुछ न कुछ ऐसे लोगों को दे रही हैं, तो क्या केन्द्रीय सरकार सम्पूर्ण प्रदेशों में इस नियम को लागू करने के लिए कोई विशेष योजना बना कर कुछ न कुछ अनुदान अपनी तरफ से राज्य सरकारों को देने के लिए तैयार है?

डा० प्रताप चन्द्र चन्द्र : यह बात सही नहीं है कि सिर्फ 7, 8 राज्य सरकारें मदद दे रही हैं। हमारे पास जो फैहरिस्त है, उस से पता चलता है कि कम से कम 14 प्रान्त सहायता दे रहे हैं और इसके अलावा 4 यूनियन टैरिटरीज में भी यह काम चल रहा है, लेकिन माननीय मित्र ने जो संविधान का सवाल उठाया है, तो संविधान में इस सम्बन्ध में यह दिया हुआ है।

Right to work, to education and to public assistance in certain cases.

"The State shall within the limit of its economy capacity and development..."

अगर हमारी आर्थिक स्थिति सुधर जाए, तो हम देने के लिए तैयार हैं।

SHRI HITENDRA DESAI: Since some of the State Governments are already following and implementing the old-age pension scheme and since it is a very important welfare scheme, will the Central Government consider at least implementing or adopting the scheme?

DR. PRATAP CHANDRA CHUNDER: I have already explained that the State Governments are doing so. If the Central Government adopts it, then we will have to supplement it and more funds will be necessary for that purpose.

SHRI MOHD. SHAFI QURESHI: From the reply of the hon. Minister, it is clear that the Central Government has no scheme for granting pension to destitutes, widows and orphans. Will the hon. Minister consider withdrawing the pension facilities to Members of Parliament and compensating these old-age people?

DR. PRATAP CHANDRA CHUNDER: If the hon. Members are willing, that can be done.

श्री चतुर्भुज : राजस्थान सरकार अंधे, लूले, लंगड़े, अपंग और असहाय लोगों को कुछ सहायता दे रही है । मैं माननीय मंत्री जी से यह जानना चाहूंगा कि भारत सरकार ने राज्य सरकार को कितना रुपया इस योजना के तहत दिया है ?

डा० प्रताप चन्द्र चन्द्र : मैंने पहले ही कहा है कि यह बात आर्थिक स्थिति सुधरने पर ही हो सकती है । जब तक आर्थिक स्थिति न सुधरे, तब तक यह नहीं हो सकता ।

SHRI V. ARUNACHALAM: Our Tamil Nadu Government is implementing the scheme for the past 10 years. But due to lack of sufficient financial resources, we are not able to improve the scheme as we estimate. So, will the Central Government come forward to grant a large amount to the State Governments which are adopting and implementing this scheme?

DR. PRATAP CHANDRA CHUNDER: I find from my notes that the Tamil Nadu Government is paying Rs. 20 per month to destitutes of 65 years of age and above with no means of livelihood and no relative bound by custom to support him and Rs. 60 per month in the case of physically and mentally handicapped people....

MR. SPEAKER: He is asking: Are you going to support them?

DR. PRATAP CHANDRA CHUNDER: If more funds are allocated for the Social Welfare Ministry, it can be considered.

Meeting of the Indian Board for Wild Life

*565. SHRI K. RAMAMURTHY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to lay a statement showing:

(a) the decision taken at the recent meeting of the Indian Board of Wild Life; and

(b) the steps being taken by Government to implement these decisions?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) A statement is laid on the Table of the Sabha.

Statement

(a) and (b). The XIII Session of the Indian Board for Wild Life, the apex advisory body in the country for Wild life Conservation, was held on February 4, 1978 under the Chairmanship of the Union Finance Minister, Shri H.M. Patel. Among other things, the main recommendations of the Board were that a National Policy on nature conservation and a strategy for its implementation should be formulated. It also urged that the Ministry of Agriculture & Irrigation (Department of Agriculture) may take urgent steps to set up a Central Land-Use Commission for formulating an overall land-use policy for the country within the framework of which a meaningful plan for the conservation of the country's natural resources could be prepared. The Board also made recommendations on the policy for export if its fauna and flora for 1978-79 with a view to ensuring that these resources were scientifically exploited and no over-exploitation takes place.

The minutes have been circulated to the members on March 28, 1978 and to the State Governments/Union Territories for follow up action. The necessary follow-up action will also now be taken by the Central Government.

SHRI K. RAMAMURTHY: Mr. Speaker, Sir. the statement related to my question is not at all connected with questions and it is half-hearted work. My question was what were the decisions taken at the recent meeting of the Board for Wild Life and the steps being taken by the Government to implement those decisions? But nowhere I find the decisions of the Board in the statement which has been laid on the Table of the House by the hon. Minister. Moreover, I have asked a question about wild life and the decisions of the Board. But here I find that, "among other things, the main recommendations of the Board were that a National Policy on nature conservation and a strategy for its implementation should be formulated.

MR. SPEAKER: I think there may be some mistake.

SHRI K. RAMAMURTHY: "It also urged that the Ministry of Agriculture & Irrigation may take urgent steps to set up a Central Land-Use Commission